



ONE DAY ONLINE NATIONAL SEMINAR CUM WORKSHOP ON
**UNDERSTANDING THE LABOUR CODES
2020: ISSUES AND PERSPECTIVES**

organized by
Rajiv Gandhi National University of Law, Punjab

In collaboration with
Labour Department, Haryana

October 07, 2023

ABOUT THE RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in the State of Punjab, thereby fulfilling the need for a Centre of Excellence in Legal Education in the modern era of globalization and liberalization. The University acquired approval of the Bar Council of India (BCI) in July 2006. The University also got registered with the University Grants Commission (UGC), New Delhi under Section 2(f) of the University Grants Commission Act, 1956 and has been declared fit to obtain grant from the University Grants Commission under Section 12- B of the UGC Act, 1956. The University has been accredited with 'A' grade by NAAC.

RGNUL, Punjab in the recent past has earned the coveted status of being one of the top-ranking law teaching institutions in the Country. RGNUL, Punjab is offering Five-year Integrated Course/Programme, an intensive LL.M. and an advanced PhD. Programme in the University. We have recently introduced LL.M. Executive Programme to cater to the need of the professional growth of various professionals working in diverse fields. Additionally, we have plans to launch a law-intensive MBA Programme in keeping the demands of the job market in view. Over 1000 students acquire state of art legal education in a well-furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-around growth of the students.

The University is dedicated to providing holistic legal education and promoting quality research in law and allied disciplines. Over the years, it has addressed a large number of contemporary social issues and invested a lot of innovative thinking in its instructional and research programmes. Towards this, it always welcomes collaboration with reputed institutions and organizations so as to build a platform for the interchange of ideas on vexed social issues and problems confronting society.

ABOUT THE LABOUR DEPARTMENT OF HARYANA

The Labour Department is responsible for the enforcement of various labour laws in which the appropriate government is the state government. These laws provide for basic working conditions, statutory terms of employment including welfare and also for maintenance of industrial relations. This involves other stakeholders' i.e., the employers and the employees. It is incumbent upon the labour department to not only ensure the implementation of labour laws in letter and spirit but also to maintain a balance in the industrial relation so as to ensure productivity and economic growth.

The Labour Department understands the needs of transparency and to minimize, wherever possible, to eliminate the discretionary powers of the officers in implementation of the Labour Laws. To achieve this vision, the Labour Department has formulated and published the policies like Transparent Inspection, Self Certification and Third Party Certification. The delivery of Citizen Centric Services through e-service is going to help in harnessing the maximum benefits of these policies. The Citizen Centric Services of the Labour Department have been brought under the ambit of the Right to Service Act, 2014 so that applicant gets his rightful service in stipulated time period.



SUBMISSION GUIDELINES

- Research papers should pertain to the Seminar Theme.
- Participants shall be required to submit an abstract of around 350 words along with the paper.
- The abstract shall also contain, the name of the author/authors, email Id of the author/s, contact number and designation.
- The full paper should not exceed 3000 words. It shall be typed in Times New Roman, Font Size 12 on A4 size paper with a 1" margin on all sides with 1.5 line spacing using MS Word.
- Abstract and Research Papers should be emailed to caslw@ragnul.ac.in Citations shall be strictly in accordance with the Oxford Standard for Citation of Legal Authorities, 4th Edition.

SUBMISSION PROCEDURE

All submissions must contain the following:

The manuscript should be in .doc or .docx format. The manuscript should not contain the name of the author or his/ her institutional affiliation or any other identification mark. Ensure that the title of the document has been renamed to the title of the post [without any personal detail of the author(s)]. The title of the manuscript should indicate the subtheme that the author has chosen. **The papers should be mailed at labourseminar23@gmail.com**

Last Date for Submission: October 3, 2023

NOTE: No cross-publication is allowed. In case of any query please reach out to us at caslw@ragnul.ac.in or contact student editors

Theme of the Seminar

“Understanding the Labour Codes 2020: Issues and Perspectives”

The Workshop aims at equipping the participants with the broad scheme and key features of various labour codes. To provide an understanding of the need and context of labour law codification. To provide an understanding of the human rights and constitutional framework of various labour codes. To discuss the broad scheme and key features of various labour codes. Exploring the impact of the new codes on labour welfare and employee rights. Discussion on benefits, social security, and welfare provisions under the new codes. Understanding the changes in the industrial relations framework. Mechanisms for dispute resolution and grievance handling under the new codes.

- To provide an understanding of the need and context of labour law codification;
- To provide an understanding of the human rights and constitutional framework of various labour codes;
- To discuss the broad scheme and key features of various labour codes.

SUB – THEMES

- ❖ Benefits of labour law Codification
- ❖ Delay making Bill to Act
- ❖ AI and the emerging challenges
- ❖ Occupational safety and working conditions
- ❖ Role of International Labour Organisation in protection of the interest of labourers
- ❖ Law and Policy for labour welfare in India
- ❖ Historical Origin of Labour law
- ❖ Evolution of Labour legislation in India
- ❖ Indian Constitution and protection of the labour rights
- ❖ Role of labour Movement and trade unions

REGISTRATION PROCESS

Registration Fees for the conference:

Students - 300 INR (Inclusive of GST)

Professionals and Academicians - 400 INR (Inclusive of GST)

(Co-authorship is limited to two authors | In case of co-authorship the authors need to pay the fee as per their respective designation)

Registration Form can be accessed, [here](#)

The payment link can be accessed, [here](#)

IMPORTANT DATES

Last Date for Registration: October 1, 2023

Last Date for paper submission: October 3, 2023

Date of the Seminar: October 7, 2023

ORGANISERS



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